

GOVERNMENT OF INDIA  
MINISTRY OF WATER RESOURCES,  
RIVER DEVELOPMENT & GANGA REJUVENATION  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 3555**  
ANSWERED ON 23.03.2017

**CAUVERY WATER TRIBUNAL**

3555.           SHRIMATI VANAROJA R

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the Government of Tamil Nadu has raised certain objections on the stand taken by the Union Government on Cauvery water tribunal;
- (b) if so, the details thereof; and
- (c) the action taken/to be taken by the Union Government in this regard?

**ANSWER**

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION  
(DR. SANJEEV KUMAR BALYAN)

(a) to (c) No such representation from Government of Tamil Nadu has been received in this Ministry objecting the stand taken by the Union Government on Cauvery water tribunal. However, recently the then Hon'ble Chief Minister of Tamil Nadu has submitted memorandum to Hon'ble Prime Minister of India on 19.12.2016 on various water related issues. The Civil appeal on the matter of award under section 5(2) of the Inter-State River Water Disputes Act, 1956 in respect of Cauvery River is pending adjudication in the Hon'ble Supreme Court. As a result, all issues in relation to Cauvery water and its management are sub-judice in the Hon'ble Supreme Court. A judicial verdict in the matter is awaited.

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